

FIR No : 279/2017
PS: Kirti Nagar
STATE VS. Ajay @ Ajju

Hearing took place through Cisco WebEx.

18.08.2020

File taken up taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020. Fresh application for regular bail on behalf of accused Mahender Swami filed. It be checked and registered.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel
Mr. Ghanshyam Mishra, Ld. Counsel for accused.
Ct. Ankit Dahiya, Naib Court in person.

IA No. 19/20

This is a fresh application for regular bail filed on behalf of accused Mahender Swami. Let notice of the application be Issued to the state. Ld Addl P.P. for the state accepts notice on behalf of the state.

Issue notice to the IO to file reply of the bail application. Notice be also issued to the complainant in terms of the practice direction of the Hon'ble Delhi High Court.

Put up on 22.08.2020.

ANKUR JAIN

Digitally signed by ANKUR
JAIN
Date: 2020.08.18 12:34:17
+05'30'

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi
18.08.2020

FIR No : 473/18
PS: Nihal Vihar
STATE VS. Pawan Sharma

Hearing took place through Cisco WebEx.

18.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Mr.Manish Sharma, Ld. Counsel for accused Pawan Sharma and Ved Prakash@ Sonu along with accused.
Accused Digambar and Rahul are absent
Ct. Ankit Dahiya, Naib Court in person.

Accused Digambar and Rahul are absent despite waiting till 11:30 AM. They have not joined nor their counsel have joined.

Issue notice to both the accused persons through IO.

Put up on 01.10.2020 for appearance of both accused persons.

ANKUR

JAIN

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/18.08.2020

Digitally signed by
ANKUR JAIN
Date: 2020.08.18
12:33:41 +05'30'

FIR No : 762/15
PS: Paschim Vihar East
STATE VS. Rajender Kalra

Hearing took place through Cisco WebEx.

18.08.2020

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel
Mr. Manoj Sharma, Ld. Counsel for accused along with
accused.
Mr. Nitesh Chauhan, Ld. Counsel for prosecutrix.
Ct. Ankit Dahiya, Naib Court in person.

Ld. Counsel for accused submits that he would supply
the transcripts within 1 week from today to Ld. Counsel
for prosecutrix.

Put up for PE on 26.10.2020. Witnesses be summoned
for the said date.

ANKUR

Digitally signed by
ANKUR JAIN

JAIN

(ANKUR JAIN)
ASJ(Special Fast Track Court) 01
West, THC, Delhi/ 18.08.2020
Date: 2020.08.18
12:03:04 +05:30'

FIR No : 494/18
PS: Punjabi Bagh
STATE VS. Vaibhav Garg

Hearing took place through Cisco WebEx.

18.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel
Mr. Rajan Bhatia, Ld. Counsel for accused Vaibhav Garg along with accused Vaibhav Garg.
Mr. Sumit Gaba, Ld. Counsel for accused Rohit Handa along with accused Rohit Handa.
Ct. Ankit Dahiya, Naib Court in person.

The case is listed for PE. In terms of the directions of Hon'ble Delhi High Court evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on 22.01.2021. Witnesses be summoned for the date fixed.

ANKUR JAIN Digitally signed by ANKUR JAIN
Date: 2020.08.18 12:30:56
+05'30'

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/18.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 50/14
State Vs Aanchal Singh&Ors
FIR No. : 50/15
P.S.: Paschim Vihar

THROUGH CISCO WEB EX.

18.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Accused Aanchal Singh, Deepak Rana and Jitender are present through CISCO WEB EX.
Ms. Aarti Pandey Ld. Counsel from DCW.
Accused Anurag, Manoj, Devender, Indervesh, Ravi, Kamal and Pawan are absent.
Accused G.H.Navneet @Hitesh is P.O.
Naib Court Ct. Ankit Dahiya in person.

Notice to accused Aanchal Singh, Jitender, Anurag, Kamal and Deepak received back duly served.

Be awaited till **11:00 am.**

**ANKUR
JAIN**

Digitally signed
by ANKUR JAIN
Date: 2020.08.18
14:41:19 +05'30'

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 18.08.2020

At 11:15 a.m.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Accused Anurag, Manoj, Devender, Indervesh, Ravi, Kamal
and Pawan are present through CISCO WEB Ex.
Sh. Vishal Chopra and Mukesh Kadyan, Ld. Counsels for
accused Ravi and Anurag.
Sh. Rajiv Tehlan, Ld. Counsel for accused Pawan.
Naib Court Ct. Ankit Dahiya in person.

Accused Aanchal Singh, Deepak and other accused who are
not represented by counsel submits that their counsel could
not joint today. They request for a short adjournment.

At request present case is adjourned for arguments on
charge on 31.08.2020 at **11:00** am through CISCO Web Ex.

ANKUR
JAIN

Digitally signed
by ANKUR JAIN
Date: 2020.08.18
14:41:38 +05'30'

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 18.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 576/19

State Vs. Deepak Kumar
FIR No. : 334/19
P.S.: Nangloi

THROUGH CISCO WEB EX.

18.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Sanjeev Kumar, Ld. Counsel for the accused Naveen Goyal.
Sh. Aman Goel, Ld. Counsel for the complainant.
Ms. Aarti Pandey Ld. Counsel from DCW.
Naib Court Ct. Ankit Dahiya in person.

I.A. No: 07/20

Reply on behalf of the IO filed. Copy of the same is duly sent to the counsel for the complainant as well as to the counsel for the accused.

Part arguments heard.

During the course of arguments, Ld. Counsel for the complainant submits that vide order dated 04.08.2020, the Hon'ble High Court of Delhi had categorically held that interim bail of those accused shall not be extended who are not covered under the guidelines of the HPC. He seeks to

file the copy of the order. Copy of the order if filed be supplied to the Ld Counsel for accused.

Put up on 29.08.2020.

Till then interim bail of the accused stands extended. Copy of the order be sent to the Jail Superintendent.

ANKUR JAIN

Digitally signed by ANKUR

JAIN

Date: 2020.08.18 14:43:48

+05'30'

(Ankur Jain)

ASJ (SFTC-01) West

Delhi: 18.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 119/20

State Vs Deepak Kumar
FIR No. : 546/18
P.S.: Hari Nagar

THROUGH CISCO WEB EX.

18.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Narender Gautam Ld. Counsel for the accused Vikas along with accused Vikas
Other two accused are absent.
Ms. Aarti Pandey Ld. Counsel from DCW.
Naib Court Ct. Ankit Dahiya in person.

Let notice be issued to the other two accused persons through IO for **08.10.2020.**

Notice be also issued to the prosecutrix for the said date.

ANKUR JAIN

Digitally signed by ANKUR JAIN
Date: 2020.08.18 14:43:14
+05'30'

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 18.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 58082/16
State Vs Javed Alam
FIR No. : 593/16
P.S.: Ranhola

THROUGH CISCO WEB EX.

18.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Naib Court Ct. Ankit Dahiya in person.
Sh. Mukul Kumar Gupta, Ld. Counsel for the accused.
Accused Javed Alam produced from JC.

I.A. No. : 02/20

This is an application filed by the prosecution for exhibiting the FSL Report. Copy of the reply filed by the Ld counsel for the accused has been received. Same is stated to have been sent to the Ld. Ld Addl. PP for the State.

Put up for arguments on **29.08.2020**.

Draft S.A. has been received by the defence counsel and accused. However, since application has been filed, the same shall be decided first.

Put up on the date already fixed.

ANKUR JAIN Digitally signed by ANKUR JAIN
Date: 2020.08.18 14:42:42 +05'30'

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 18.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 88/18
State Vs Rahul Kumar
FIR No. : 36/17
P.S.: Moti Nagar

THROUGH CISCO WEB EX.

18.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Varun Tyagi, Ld. Counsel for the accused with accused.
Ms. Aarti Pandey Ld. Counsel from DCW.
Naib Court Ct. Ankit Dahiya in person.

Matter is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on **29.01.2021**.

Witnesses be summoned for the date fixed.

ANKUR JAIN

Digitally signed by ANKUR
JAIN
Date: 2020.08.18 14:42:10
+05'30'

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 18.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs Karan Chandela
FIR No. : 476/19
P.S.: Tilak Nagar
U/s : 306/376 IPC

THROUGH CISCO WEB EX.

18.08.2020.

Fresh Charge-sheet received by way of assignment. It be checked and registered and be taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh.P.K. Choudhary, Ld. Counsel for the accused
Ms. Aarti Pandey Ld. Counsel from DCW.
Accused has been produced from Jail no. 14, Mandoli Jail through CISCO Web Ex.

Ld Counsel for the accused submits that chargsheet is incomplete as FSL report is still awaited. The said submission shall be considered at the stage of consideration of charge .

Put up for consideration on charge on **26.08.2020.**

Notice be issued to the complainant through IO for the said date.

**ANKUR
JAIN**

Digitally signed by
ANKUR JAIN
Date: 2020.08.18
15:02:35 +05'30'

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 18.08.2020